:ITEM NO.53 COURT NO.1 SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 415 OF 2003 IN I.A.NO.1 IN Civil Appeal 2470/1998

MAHARISHI DAYANAND COOP.GR.H.SOCIETY LTD Petitioner(s)
VERSUS
ANIL BAIZAL & ORS. Respondent(s)

(With appln(s) for extension of time for compliance of order dt.20.02.2008,permission to place addl. documents on record,Intervention/Impleadment,permission to file affidavit)

Date: 30/03/2009 This Petition was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE R.M.LODHA

For Petitioner(s) Mr. P.N. Lekhi, Sr.Adv.
Mr. Sudhir Kumar Gupta,Adv.

Mrs Rachna Gupta ,Adv

For Respondent(s) Mr. A Sharan, ASG
Mr. Vishnu B saharya, Adv.
for M/S Saharya & Co.,Adv.

Mr. B.Dutta, ASG
Mr.SWA Qadri, Adv.
Mrs. Anil Katiyar, Adv.
Mr. V.K. Verma ,Adv

Ms.S. Janani, Adv.

UPON hearing counsel the Court made the following
ORDER
The petitioner has executed the requisite sale deed and the respondent will pass appropriate orders within four weeks.

Post the matter in the 2nd week of May, 2009.

(Usha Bhardwaj) (Veera Verma)
Court Master Court Master